

ITEM NO.3

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1332/2025

[Arising out of impugned final judgment and order dated 27-11-2024 in CRLP No. 102842/2024 passed by the High Court of Karnataka Circuit Bench at Dharwad]

JAGADEESH DEVARAMAJI CHOUDHARI

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

IA No. 24018/2025 - EXEMPTION FROM FILING O.T.

Date : 21-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Ashok Kumar Panda, Sr. Adv.  
Mr. Narsingh Patel, Adv.  
Ms. Rachana, Adv.  
Mr. Manoranjan Paikaray, AOR  
Mr. Shashwat Panda, Adv.  
Mr. Devendra Singh Kushwaha, Adv.  
Mr. Rishi Pal Singh, Adv.

For Respondent(s) :Mr. V. N. Raghupathy, AOR  
Mr. Raghavendra M. Kulkarni, Adv.  
Mr. M. Bangaraswamy, Adv.  
Ms. Mythili S, Adv.  
Mr. Venkata Raghu Mannepalli, Adv.  
Mr. Md. Apzal Ansari, Adv.  
Mr. Shiv Kumar, Adv.  
Ms. Vaishnavi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List alongwith SLP(Crl.)No.6918/2024.

Liberty to file rejoinder, if any.

(INDU MARWAH)  
AR-cum-PS

(NIDHI WASON)  
COURT MASTER (NSH)